

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:200
ANSWERED ON:05.12.2013
POWER TO CCI
Singh Alias Pappu Singh Shri Uday

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Competition Commission of India (CCI) has advocated more powers to enable them to conduct search and seizure operations directly for carrying out effective investigations into unfair market practices;
- (b) if so, the details thereof along with the reaction of the Government in this regard;
- (c) the details of the companies on which CCI had slapped fine and the amount deposited by them during the last three years and the current years; and
- (d) the action taken against these companies which have failed to deposit the fine imposed on them?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

- (a) & (b) The Competition (Amendment) Bill, 2012 introduced in the Lok Sabha inter-alia, proposes to enable Competition Commission of India (CCI) in the said manner. The Bill is presently under reference to Parliamentary Standing Committee on Finance for examination and report.
- (c) The Commission, upto 25.11.2013, has imposed penalty of Rs.8024.18 crore on 154 parties in various cases out of which an amount of Rs 19.37crore has been recovered and deposited in Government Account from 58 parties.
- (d) The penalty is recoverable as per the provisions contained in CCI (Manner of Recovery of Monetary Penalty) Regulations, 2011.